

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**CP No. 122/140/PB/2024**

**IN THE MATTER OF:**

Union Of India Through Serious Fraud .... Petitioner/Applicant  
Investigation Office

Vs.

M/s Mehrotra & Mehrotra

.... Respondent

**Order under Section 140 (5) of the Companies Act, 2013**

**Order delivered on 11.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : None appeared

For the Respondent : None appeared

**ORDER**

Today, when the matter was called, none appeared for the parties.

List the matter again for a physical hearing **on 19.09.2024**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**